

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.09.2018 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	TA No.212 of 2017 in CP (IB) No. 100/9/HDB/2017
NAME OF THE COMPANY	Ksheeraabd Construction Company Pvt Ltd
NAME OF THE PETITIONER(S)	Vijay Nirman Company Pvt Ltd
NAME OF THE RESPONDENT(S)	Ksheeraabd Construction Company Pvt Ltd
UNDER SECTION	9 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
K. SURESH KUMAR for Mr. P.V. Amarnadha Rao	Adv.	ksureshkumar@gmail.com 9959357722	K.S.K.

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

Learned counsel Mr. K.Suresh Kumar present on behalf of Mr.P.V.Amarnadha Rao for Petitioner.

Learned counsel appearing for Operational Creditor filed a copy of the order dated 14.08.2018 passed by the Hon'ble Supreme Court in Civil Appeal No. 2184/2017 and 2185/2017.

The Hon'ble Supreme Court allowed both the appeals filed by the director of Corporate Debtor and thereby set-aside the order of the Hon'ble NCLAT.

Hence, the proceedings in CP (IB) No.100/09/HDB/2017 and in ~~the~~ pending applications terminated.

  
MEMBER JUDICIAL